[Shri M. P. Bhargava]

and they will add to my strength in the field of work outside this House.

f have to say two things particularly. One is about the staff. The loyal service the staff of the Rajya Sabha Secretariat to the Members is something gives to be proud of and something which we should always try to carry on in the right lines. During the past two or three years I was pained to see that some hon. Members tried to impute motives in the working of the staff members of the Rajya Sabha Secretariat. I can tell all the hon. Members of this House that the Rajya Sabha Secretariat is one of the finest secretariats I have come across in the world and I have had occasion to visit many Parliaments of the world during my membership of the House. Let us all try to preserve the high standards of service of the Rajya Sabha Secretariat ; we should not in our moments of sentiments of personal prejudices try to blame the Secretariat staff who are very much overworked, who are very much hardworked, and who try to do their utmost for the service of the nation and to help the working of the Members of Parliament. This is one aspect to which I wanted to draw the attention of the House.

There is another aspect to which I wanted to draw the attention of the House and that is a very painful aspect. Democracy, as the House knows, is government of the people, for the people and by the people. I am sorry to say that democracy is gradually changing its definition and if these trends are not controlled within a short time the definition of democracy will change and will become government of the rich, for the rich and for the detriment of the people and the poorer sections of the country. I would like the House to take note of this fact. We must bring some legislation which will prevent the power of the moneyed people to purchase the voters. If we analyse the biennial elections to this House this year and the two previous biennial elections we come to only one and one conclusion that there is a tendency for the rich people to corrupt the legislators and purchase their votes and find a backdoor entry to this Honse. This tendency has to

be curbed if our democracy is to be preserved and I would like every person who will continue to be a Member here to apply his mind to this very seriols aspect and do whatever is possible to see that no body in future is returned to this august House by the power of money.

These are the two things I wanted to bring to the notice of this House. I am really very greatful to you, Sir, and to all the Members for all the co-cperation and support which I have received during fourteen years of my membership and that was all the strength I derived.

Thank you.

PAPER LAID ON THE TABLE

THE FIRST AMENDMENT OF 1970 TO THE INDIAN POLICE SERVICE (FAY) RULES, 1954

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K, S. RAMASWAMY): Sir, I beg to lay on the Table, under sub-section (2) of section 3 of the All India Services Act. 1951, a copy of the Ministry of Home Affairs Notification G.S.R. No. 409, dated the 19th January, 1970 (in English and Hindi), publishing the First Amendment of 1970 to the Indian Police Service (Pay) Rules, [Placed in Library, 1954. see No. LT-3077/70]

CLARIFICATIONS IN RELATION TO THE STATEMENT LAID ON THE TABLE RELATING TO THE UNION GOVERNMENT'S POLICY ON COW SLAUGHTER IN TERMS OF ARTICLE 48 OF THE CONSTITUTION

श्री सुन्दर सिंह भंडारी (राजस्थान) : सभापति जी, खाद्य मंत्री जी के द्वारा जो वक्तक्य रखा गया है उसके बारे में मैं भी जानकारी करना चाहता हूं कि जब सरकार ने अपने वक्तव्य में यह कहा है ।

"The Government of India took up with State Governments and Union territeries the question of making law